ing agencies and not for the Minister or the Parliament. Let the investigation be conducted and then only he can reply.

SHRI JASWANT SINGH: The CBI has now been entrusted with the enquiry. I would like to know what are the terms of reference of the CBI enquiry. How much time have you given to the CBI to complete its enquiry? Because the nation is sickened of all this. There were reports of the involvement of certain foreigners giving instructions directly to our officials in St. Kitts in Trinidad and Tobago and elsewhere. About these foreigners giving instructions directly to Members of our Commissions, I would like the Minister to clarify.

PROF. MADHU DANDAVATE: He has specifically asked on what basis the CBI has been entrusted with the task of this enquiry. If the hon. Member recalls when this allegation was made, both the person against whom the allegation was made, that is Shri Ajeya Singh and the implied beneficiary Shri Vishwanath Pratap Singh, publicly demarided that they are prepared for a full and fair enquiry into the matter They demanded a full enquiry into the matter, and the nature of the enquiry might be decided by the Government. It is quite all right that when these very persons who demanded the enquiry were in power, they considered it their primary responsibility to get the matter clarified and set things right. Therefore, Sir, the terms of reference are that there is an allegation that such an account existed; Shri Vishwanath Pratap Singh was the beneficiary and a Consul-General has actually attested that. These three aspects should be gone into and as early as possible the findings of the enquiry must come before the Government; or we will expedite the enquiry on the basis of the terms of reference.

[Translation]

Setting up of Jewellers Training Centre in Bareilly

- *279. SHRI RAJVEER SINGH: Will the Minister of COMMERCE be pleased to state:
- (a) whether there is any proposal to set up a Jewellers Training Centre in Bareilly;
 - (b) if so, by what time; and
- (c) the other steps proposed to be taken by Government for the development of jewellery craft?

[English]

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

- (a) and (b). There is, at present, no proposal with the Central Government to set up a Jewellers Training Centre in Bareilly.
- (c) The Government has been taking a number of measures including the setting up of Jewellery Product Development Centre (JPDC) at Bombay and Delhi for the development of the jewellery craft and of a Gemstone Artisans Training School (GATS) at Jaipur; conduct of Training Courses in Gemmology by the Indian Gemmological Institute, New Delhi and by the Indian Diamond Institute (IDI), Surat and establishing facilities for Hallmarking, etc.

(Interruptions)

MR. SPEAKER: I have called Shri Rajveer Singh.

MR. SPEAKER: Please take your seats. During Question Hour, you should not do like this.

(Interruptions)

MR. SPEAKER: I have not permitted you. Please take your seat. This is Question Hour.

(Interruptions)

MR. SPEAKER: I have moved on to the next Question.

(Interruptions)

MR. SPEAKER. I do not know why are you doing like this. Are you on a point of order?

(Interruptions)

MR. SPEAKER: I do not allow any point of order to be raised during Question Hour. Please take your seats.

(Interruptions)

[Translation]

SHRI RAJVEER SINGH: Mr. Speaker, Sir, Uttar Pradesh and Bareilly in particular, is very well-known for its jewellery craft. Keeping this in view, will the hon. Minister consider my proposal to immediately set up a Jewellers' Training Centre in Bareilly?

SHRI ARUN KUMAR NEHRU: Sir, the Centre has written to the U.P. Government about this matter. At present there is no demand for it in Bareilly. The matter will be considered if and when such a demand arises in future.

(Interruptions)

[English]

MR. SPEAKER: You put your question, Shri Poojary.

(Interruptions)

MR. SPEAKER: Since you are going to raise extraneous points, I do not allow you.

(Interruptions)

MR. SPEAKER: There is no point in doing like this. The question has been replied to. If you have got anything else, you can give the motion afterwards. But, you have no right to block the time of the House like this.

(Interruptions)

MR. SPEAKER: Please allow me to proceed with the Question Hour. You are a senior Member of this House, Shri Poojary; and you cannot block the time of the House. Please take your seat.

(Interruptions)

MR. SPEAKER: You are a senior Member of the House and you cannot prevent the other Member from putting his question.

(Interruptions)

MR. SPEAKER: You cannot raise this during Question Hour. You are not expected to stand like this.

(Interruptions)